¶ ITEM NO.6 COURT NO.13 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. 2/2015, I.A. 3/2016 In
Petition for Special Leave to Appeal (C) No. 31497/2014
(Arising out of impugned final judgment and order dated 24/02/2012 in FA No. 810/1984 passed by the High Court Of Judicature at Allahabad)

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Petitioner(s)
VERSUS
BABUA KOERI AND ORS Respondent(s)

(For deletion of the name of respondent)

Date : 28/04/2016 These applications were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE S.A. BOBDE
[IN CHAMBERS]

For Petitioner(s) Mr. Akhilesh Kumar Pandey,Adv.
Ms. Swati Chandra, Adv.

For Respondent(s) Mr. Rajeev Singh,Adv.

Ms. Asha Gopalan Nair,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Applications for deleting the names of respondent Nos. 2, 7,9 and 17 are allowed. The names of the said respondents are deleted from the array of parties at the risk of the petitioners.

Learned counsel for the applicant(s) seeks permission to withdraw the application for amendment of Memo of parties along with applciation for condonation of delay.

Permission sought for is granted. Application for amendment of Memo of parties along with application for condonation of delay are dismissed as withdrawn.

Signature Not Verified
Digitally signed by USHA RANI BHARDWAJ
Date: 2016.04.29 15:56:59 IST
Reason:

[Charanjeet Kaur]
A.R.-cum-P.S.

[Madhu Narula]
Court Master